

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1759
(To be answered on the 1st August 2024)**

FLIGHT OPERATIONS FROM SATNA AIRPORT

1759. SHRI GANESH SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is aware that Satna airport is ready for the operations and if so, the details thereof;**
- (b) whether the DGCA has granted approval to make the said airport operational and if so, the details thereof;**
- (c) whether it is true that aviation companies are offered to start air services for Delhi and Bhopal from Satna airport and if so, the details thereof;**
- (d) whether the Government has appointed staff and security personnel for night landing operations at the said airport and if so, the details thereof;**
- (e) whether the Government is aware that the State Government has launched the State Connectivity Scheme and if so, the details thereof;**
- (f) whether the Government has sent advisory to connect Satna, Bhopal and Indore through Satna airport and if so, the details thereof; and**
- (g) if not, the time by which the said advisory is likely to be sent?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) & (b) : Satna airport is presently not licensed. The Airport is owned by Airports Authority of India (AAI) and is available in the list of unserved airports under the Regional Connectivity Scheme (RCS)-UDAN (Ude Desh ka Aam Nagrik). AAI is in process of obtaining license from DGCA for flight operations at Satna Airport.

(c) & (d) : RCS - UDAN is a demand-driven scheme wherein bidding rounds are conducted from time to time to cover more destinations/airports. Airline operators assess the feasibility of operation on a particular route and submit their bids under the Scheme from time to time. No valid bid has so far been received connecting Satna airport to Delhi and Bhopal. Presently no security personnel has been provisioned at Satna Airport.

(e) : No information in this regard is available with the Ministry of Civil Aviation.

(f) & (g) : With the repeal of Air Corporation Act in March 1994, the Indian domestic aviation has been totally deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate subject to the compliance of Route Dispersal Guidelines (RDG) issued by Government and schedule approved by Directorate General of Civil Aviation (DGCA). Hence, it is upto the airline operators to consider the introduction of air services to/from any airport in the country depending upon their operational and commercial viabilities.
